

National Company Law Tribunal

Allahabad Bench

CP NO. 149/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

NAME OF THE COMPANY: Dalimss Sunlam Educomp Ltd vs. ROC

SECTION OF THE COMPANIES ACT/I & B CODE: 252 of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	ANIL KUMAR	PCS	Petitioner Co.	Anil K.
2.				

CP NO.149/ALD/2017

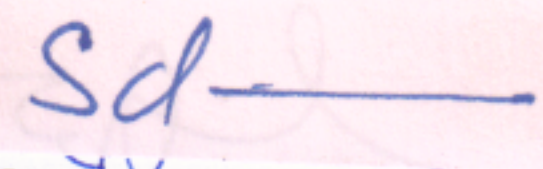
Sh. Anil Kumar, PCS for the petitioner. The present petition is filed as a fresh case under Section 252 of the Companies Act, 2013.

The registry is directed to make scrutiny of the case and is further directed to issue a notice to the ROC, Kanpur inviting their objections/comments on the proposed restoration of the name of the company in its register.

The matter to be listed on 12<sup>th</sup> December, 2017.

Dated:17.11.2017

Typed by:  
Kavya Prakash Srivastava  
(Stenographer)

  
H.P. Chaturvedi,  
Member (Judicial)